

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.4207/2018**

New Delhi, this the 13<sup>th</sup> day of November, 2018

**Hon'ble Ms. Praveen Mahajan, Member (A)**

Raj Kumar Anand

Age: 49 year, Group-'B'

S/o Late Shri R.L.Anand

R/o 8/399, Sector-III, Rajinder Nagar

Sahibabad, District: Ghaziabad (U.P.)

Working as Trained Graduate Teacher (TGT)

(Social Science), Govt. Boys Senior Secondary School

Mandoli, Delhi – 110 093. ... Applicant

(Applicant in person)

**VERSUS**

1. Secretary  
Ministry of Personnel, Public Grievances and  
Pensions, Department of Personnel and Training  
North Block, New Delhi – 110 001.
  
2. Director of Education  
Directorate of Education  
Govt. of NCT of Delhi  
Old Sectt., Delhi – 110 054. ... Respondents

(By Advocate: Shri S.K.Vashisht for Shri B.L.Wanchoo)

**O R D E R (Oral)**

Heard the applicant in person for some time.

2. At the outset, the applicant states that he will be satisfied if his representation dated 19.03.2018 (Annexure A-1) is decided by the respondents in an appropriate manner.

3. In view of the limited prayer made by the applicant, without going into the merits of the case, the respondents are directed to consider the aforesaid representation dated 19.03.2018 regarding implementation of the recommendation of 7<sup>th</sup> Central Pay Commission for grant of Earned Leave to "Vocational" staff like Teachers, Principal etc. by passing a reasoned and speaking order within three months from the date of receipt of a certified copy of this order. The OA is, accordingly, disposed of, at the admission stage itself.

**(Praveen Mahajan)**  
**Member (A)**

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